

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No. 53513 Of 2014**

[Arising out of OIO No. 09/Commr/ST/PKL/2014 dated 25.03.2014 passed by the Commissioner (Appeals) of Central Excise & ST, Panchkula, Haryana]

**Discovery Communications India**

**: Appellant**

9<sup>th</sup> Floor, Tower a, Building No. 9, D.L.F Cybercity,  
DLF Phase III, Gurgaon Haryana, 122002

Vs

**Commissioner of Central Excise, Panchkula : Respondent**

SCO No. 407-408, Sector-8, Panchkula 134119

APPEARANCE:

Ms. Anishka Gupta, Advocate for the Appellant

Shri Anurag Kumar and Shri Narinder Singh Departmental Representatives  
for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER No. 60399/2024**

Date of Hearing: 25.06.2024

Date of Decision: 25.06.2024

**Per : S. S. GARG**

The Ld. DR for the Revenue submits that the appellant have opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues which has been placed on record.

2. In view of the discharge certificate, the present appeal is dismissed as withdrawn under SVLDR Scheme.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**

MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**

MEMBER (TECHNICAL)

Kailash